

ITEM NO.13

COURT NO.2

REVISED
SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3828/2014

BRIJNANDAN (D)

Appellant(s)

VERSUS

ZIAUL HAQ THROUGH MUTUWALI
NUKUL SHUBAH (D) THR. LRS. & ANR.

Respondent(s)

(IA No.25289/2018-APPLICATION FOR SUBSTITUTION and IA
No.25290/2018-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 15-03-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBER]

For Appellant(s) Mr. S. K. Verma, AOR

For Respondent(s) Mr. Jayant Kumar Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing application for substitution is condoned.

Application for substitution for bringing on record LRs of
deceased sole appellant is allowed.

Amended memo of parties be filed accordingly.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER

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HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBER]

For Appellant(s) Mr. S. K. Verma, AOR

For Respondent(s) Mr. Jayant Kumar Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing application for substitution is condoned.

Application for substitution for bringing on record LRs of
deceased respondent no. 2 is allowed.

Amended memo of parties be filed within two weeks.

Let notice issue to the newly impleaded LRs.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER